

Rajasthan Civil Services (Revised Pay) (First Amendment) Rules, 2008

[06 October 2008]

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1. <u>These rules may be called the Rajasthan Civil Services (Revised</u> <u>Pay) (First Amendment) Rules, 2008</u>

2. <u>They shall be deemed to have come into force with effect from</u> 01.09.2006

3. In the Rajasthan Civil Services (Revised Pay) Rules, 2008

Rajasthan Civil Services (Revised Pay) (First Amendment) Rules, 2008

[06 October 2008]

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan is pleased to make the following rules to amend further the Rajasthan Civil Services (Revised Pay) Rules, 2008, namely

<u>1.</u> These rules may be called the Rajasthan Civil Services (Revised Pay) (First Amendment) Rules, 2008 :-

<u>2.</u> They shall be deemed to have come into force with effect from 01.09.2006 :-

3. In the Rajasthan Civil Services (Revised Pay) Rules, 2008 :-

(i) The existing sub rule (1) of Rule 19 shall be substituted by the following namely - "The scheme will be available to all posts in class IV, ministerial, subordinate services and those holding isolated posts and drawing pay in the Rajasthan Civil Services (Revised Pay) Rules, 2008 upto grade pay of Rs. 4200 excluding State services." (ii) In sub rule (4) of Rule 19, the existing figure and word "10 years" shall be substituted by the figure and word "9 years" (iii) The existing sub rule (5) of Rule 19 shall be renumbered as sub rule (7) and the following new sub rule (5) and (6) shall be inserted, namely- "(5) Existing Government servants who have already availed benefit of three selection grades will not be eligible

for the grant of ACP. Those Government servants who have availed benefit of one selection grade / one promotion will be eligible for second and third ACP on completion of 18 and 27 years of regular service, respectively. Similarly those Government servants who have availed benefit of two selection grades / two promotions / one promotion and one selection grade, as the case may be, will be eligible for third ACP on completion of 27 years of regular service. (6) The authority competent to make appointment on the post held by the Government servant shall be competent to grant ACP." (iv) The existing Rule 20 shall be substituted by the following, namely-"20, Scheme of Assured Career Progression (ACP) for State Service ^ Officers-The scheme of ACP with three financial up gradations shall be allowed to State Service Officers as under: -(1) The scheme will be available to all posts in State services and isolated posts in the Grade Pay of Rs 4800 and above. (2) Benefit of pay fixation available at the time of normal promotion shall be allowed at the time of financial up gradations under the scheme. Thus, an increase of 3% of sum of pay in the running pay band and grade pay shall be available as financial up gradation under the scheme. (3) The grade pay shall change at the time of financial up gradation under this scheme. The grade pay given at the time of financial up gradation under ACPs will be the immediate next higher grade pay in the hierarchy of Running Pay Bands and grade pay being prescribed. Thus, grade pay at the time of financial up gradation under ACPs can. in certain cases where regular promotion is not between two successive grades, be different than what is available at the time of regular promotion. In such cases, the higher grade pay attached to the next promotion post in the hierarchy of the concerned cadre / organization will be given only at the time of regular promotion. (4) Financial up gradation under the scheme will be available whenever a person has spent 10 years continuous regular service in the same grade pay. However, not more than three financial up gradations shall be given in the entire career. Provided that the existing Government servants who have already availed benefit in ministerial / subordinate service of three selection grades will not be eligible for the grant of ACP. Those Government servants who have availed benefit of one selection grade/one promotion will be eligible for second and third ACP on completion of 20 and 30 years of regular service, respectively. Similarly those Government servants who have availed benefit of two selection grades / two promotions / one promotion and one selection grade, as the case may be, will be eligible for third ACP on completion of

30 years of regular service. (5) The authority competent to make appointment on the post held by the Government servant shall be competent to grant ACP. (6) In the case of Government servants who become eligible for ACP on completion of requisite period of service while drawing pay in the Grade Pay of Rs.4800/- in the running pay band PB-2 9300-34800 shall be granted ACP in the grade pay of Rs.5400/- in the running pay band PB-2 9300-34800 By order of the Governor Subhash Garg, Principal Secretary to the Government